

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **02.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/221(CHE)2023
NAME OF THE PETITIONER(S) : Bhavya Nayak
NAME OF THE RESPONDENT(S) : Sakthi Ganesh Textiles Pvt. Ltd.
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Present: Ms. Theyjusvini, Ld. Counsel for the Petitioner.
Shri. Prajeeth, Ld. Counsel for the Respondent.

It is seen from the record that rejoinder has been filed by the Petitioner. But there is no reply / counter.

Vide order dated 22.03.2024, the Respondent was given last opportunity to file the rejoinder.

Ld. Counsel for the Respondent submits that the Respondent has filed the reply with delay condone application which is yet to be listed.

List the application on **03.06.2024** with the petition.

Sd/-

VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-

SANJIV JAIN
MEMBER (JUDICIAL)

vs